HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE TWENTY THIRD DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

I.A.NO.1 OF 2024
IN/AND

WRIT APPEAL NO: 346 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 20/02/2024 in W.P.No.4208 of 2024 on the file of the High Court.

Between:

1. Smt. P. Lakshmi, W/o Late Yadaiah @ Yadagiri Aged about 58 years, Occ. Pottery, R/o H.No.12-194 Adarsh Nagar, Peerzadiguda, Uppal Mandal, Medchal Malkajgiri Dist.
2. Sri P. Kumar, S/o Late Yadaiah @ Yadagiri Aged about 40 years, Occ. Pottery, R/o H.No.12-194 Adarsh Nagar, Peerzadiguda, Uppal Mandal, Medchal Malkajgiri Dist.
3. M. Ram Reddy, S/o Narsimha Reddy, Aged about 65 years, Occ. Business, R/o H.No.255/A, Vanasthalipuram, Ranga Reddy Dist.
4. K. Sushmita Reddy, W/o Late Kesani Raji Reddy, Aged Major, Occ. House Wife, R/o H.No.9-3-136, Nehru Nagar, Champapet, Saroornagar Mandal, Ranga Reddy Dist.

.....PETITIONERS/APPELLANTS/RESPONDENT Nos.7 to 10

AND

1. The State of Telangana, Rep by its Principal Secretary to Government Revenue Department Secretariat, Hyderabad.
2. The Inspector General of Stamps and Registration, State of Telangana, Hyderabad.
3. The District Registrar, Stamps and Registration Medchal Malkajgiri District.
4. The District Registrar, Stamps and Registration Ranga Reddy District.
5. The Sub-Registrar, Uppal Registration office, Uppal, Medchal Malkajgiri Dist.

6. The Sub-Registrar, L.B. Nagar Registration office, Ranga Reddy Dist.

.....RESPONDENTS/RESPONDENT Nos.1 to 6

7. D. Venkateshwar, S/o. Sri D. Bheemaiah, Aged about 52 years Occ. Agriculture, R/o 2-2-313/1, Amberpet. Hyderabad
8. D. Sanjay, S/o. Sri D. Bheemaiah, Aged about 46 years Occ. Agriculture, R/o 2-2-313/1, Amberpet, Hyderabad.
9. D. Mallesh@ Mahesh, S/o. Sri D. Bheemaiah, Aged about 43 years Occ. Agriculture, R/o 2-2-313/1, Amberpet, Hyderabad.

.....RESPONDENTS/PETITIONER Nos.1 to 3

I.A.NO:1 OF 2024

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of (17) in filing the writ appeal

I.A.NO:2 OF 2024

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dated 20.02.2024 passed in W.P.No. 4208 of 2024.

Counsel for Appellants : SRI SANNIDHIRAJA MALLESWARA RAO

Counsel for the Respondent Nos.1 to 6 : AGP FOR REVENUE

Counsel for the Respondent Nos.7 to 9 : --

The Court made the following JUDGMENT : -

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA
I.A.No.1 of 2024
In/and
WRIT APPEAL No.346 of 2024

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

None for the appellants even in the pass over round.

2. Since nobody entered appearance on the last date of hearing, the matter was directed to be listed under the head 'for dismissal'.

3. In spite of the matter being listed under the head 'for dismissal', nobody appeared today also. It appears that the appellants have lost interest in the matter.

4. Accordingly, the interlocutory application and the writ appeal are dismissed for want of prosecution. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-V.KAVITHA
DEPUTY REGISTRAR

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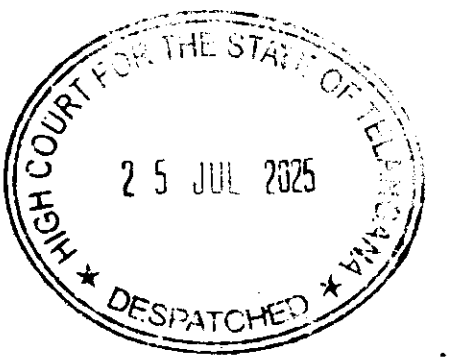
SECTION OFFICER

To
1. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI SANNIDHIRAJA MALLESWARA RAO, Advocate [OPUC]
3. Two CD Copies

SA
LS

HIGH COURT

DATED:23/06/2025



JUDGMENT

I.A.NO.1 OF 2024
IN/AND
WA.No.346 of 2024

DIMISSING THE I.A. AND W.A

FOR WANT OF PROSECUTION

WITHOUT COSTS.

11/7/25